

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO.1

Customs Appeal No. 10004 of 2026

[C/EH/10001/2026]

(Arising out of Order in Original AHM-CUSTM-000-PR-COMMR-27-2025-26 dated 07.10.2025 passed by the Principal Commissioner of Customs, Ahmedabad)

PACIFICA INDUSTRIAL SERVICES PRIVATE LIMITEDAppellant

605, PRESIDENT HOUSE, OPP. C.N. VIDHYALAYA,
AMBAWADI, AHMEDABAD, GUJARAT

VERSUS

Commissioner of CUSTOMS - Customs AhmedabadRespondent

OFFICE OF THE PR. COMMISSIONER OF CUSTOMS,
1ST FLOOR, CUSTOM HOUSE, OPPOSITE OLD HIGH COURT,
NAVRANGPURA, AHMADABAD-380009, GUJARAT

APPEARANCE:

Ms. Sweta Garge, Advocate for the Appellant

Shri R Kumar, Superintendent (AR) for the Respondent

CORAM:

HON'BLE SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

Final Order No. 10315/2026

DATE OF HEARING/ DECISION: 07.04.2026

SOMESH ARORA

1. Both the Early Hearing Application as well as the appeal are sought to be withdrawn by the Learned Advocate for the appellant. Considering that the matter pertains to a suspension order which is no more relevant as CB licence cancellation order has been issued, the request is allowed.

2. Accordingly, the miscellaneous application is dismissed as withdrawn. The appeal is also dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**